



महाराष्ट्र शासन राजपत्र

प्राधिकृत प्रकाशन

गुरुवार, जुलै १३, १९७८/आषाढ २२, शके १९००

स्वतंत्र संकलन म्हणून काढिलेले करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग पाच

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके

पुढील विधेयके, इत्यादी, असाधारण राजपत्र म्हणून त्यांच्यापुढे वसविलेल्या दिनांकांना प्रसिद्ध झाली आहेत :—

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शुक्रवार, जुलै ७, १९७८/आषाढ १६, शके १९००

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on 7th July 1978:—

L. A. BILL No. XXVI OF 1978

A BILL

further to amend the Maharashtra Co-operative Societies Act, 1960.

XXIV WHEREAS, it is expedient further to amend the Maharashtra Co-operative
of Societies Act, 1960, for the purposes hereinafter appearing; It is hereby enacted
1961. in the Twenty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Co-operative Societies (Amendment) Act, 1978.

(2) It shall come into force at once.

Amendment of section 88 of Mah. XXIV of 1961. 2. For section 88 of the Maharashtra Co-operative Societies Act, 1960 (hereinafter referred to as "the principal Act"), the following shall be substituted :—

"88. Where on the basis of the report made by the auditor or the person authorised to make inquiry under section 83 or the person authorised to inspect the books under section 84 or the liquidator under section 105 or otherwise it is revealed that any person who has taken any part in the organisation or management of the society or any deceased, or past or present officer of the society has, within a period of ten years prior to the date of the commencement of such audit or date of order for inquiry, inspection or winding up, misapplied or retained, or become liable or accountable for, any money or property of the society, or has been guilty of misfeasance or breach of trust in relation to the society, any member of the society may lodge a criminal complaint with the police against such a person.

Deletion of sub-section (3) of section 148 of Mah. XXIV of 1961.

3. In section 148 of the principal Act, sub-section (3) shall be deleted.

Deletion of section 163 of Mah. XXIV of 1961.

4. Section 163 of the principal Act shall be deleted.

Deletion of section 164 of Mah. XXIV of 1961.

5. Section 164 of the principal Act shall be deleted.

STATEMENT OF OBJECTS AND REASONS

It is observed that the mismanagement and misappropriation of funds and property of Co-operative Societies even though they are penal offences, are on the increase, because police are not allowed to investigate them and book the offenders as soon as the offence is noticed, because the Co-operative Societies Act has laid down a cumbersome procedure. To remove the lacuna, the Act is proposed to be amended so that as soon as any criminal offence is noticed, a police complaint can be immediately lodged so that the wrong-doer can be punished and a healthy Co-operative movement can be built up. The Bill seeks to achieve this object.

Bombay, dated 23rd June, 1978.

K. N. DESHMUKH,
Member-in-charge.

Bombay, dated the 7th July, 1978.

G. S. NANDE,
Secretary,
Maharashtra Legislative Assembly.